

SECTION: XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CC Nos. 20074, 20164, 20422, 20434, 20437, 20526 AND 20649/2016
PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) No. /2016

AND

INTERLOCUTORY APPLICATION NO. 1

(Applications for condonation of delay in filing SLP in all the matters)

AND

INTERLOCUTORY APPLICATION NOS. 2

(Applications for condonation of delay in re-filing SLP in SLP (C) CC
Nos. 20074, 20164, 20422, 20434, 20437 and 20649/2016)

DELHI DEVELOPMENT AUTHORITY

...PETITIONER

VERSUS

NASEEM AHMED AND ORS. ETC.

...RESPONDENTS

OFFICE REPORT

SLP (C) CC NO. 20074/2016

It is submitted for the information of the Hon'ble Court that the instant matter has been filed against the Judgment and Order dated 03.05.2016 of the High Court of Delhi at New Delhi in WP(C) No. 2680/2015. The matter initially filed on 22.08.2016 is barred by time by 21 days. The matter was found defective and returned to the counsel. He has on 17.10.2016 refiled the matter after curing the defects which is barred by time by 28 days. Counsel for the petitioner has also filed an application for exemption from filing certified copy of the impugned order (unregistered) and the same have been included in SLP paper books.

It is further submitted that Civil Appeal No. 4995/2016 @ Special Leave Petition(C) No. 6250/2015 arising out of similar issue was listed before the Hon'ble Court on 10.05.2016, when the Court was pleased to dismiss the same. Copy of order dated 10.05.2016 is enclosed herewith.

It is further submitted that Civil Appeal No. 8580/2016 @ Special Leave Petition(C) No. 30212/2015 arising out of similar issue was listed before the Hon'ble Court on 31.08.2016, when the Court was pleased to dispose of the same. Copy of order dated 31.08.2016 is enclosed herewith.

It is further submitted that counsel for the petitioner was required to file copy of relied upon judgments. In this regard, he has given a letter dated 17.10.2016 and the same has been placed at Page No. 82 of Special Leave Petition paper books.

SLP (C) CC NO. 20164/2016

It is submitted for the information of the Hon'ble Court that the instant matter has been filed against the Judgment and Order dated 22.03.2016 of the High Court of Delhi at New Delhi in WP(C) No. 8631/2015. The matter initially filed on 20.07.2016 is barred by time by 30 days. The matter was found defective and returned to the counsel. He has on 17.10.2016 refiled the matter after curing the defects which is barred by time by 60 days. Counsel for the petitioner has also filed an application for exemption from filing certified copy of the impugned order(unregistered) and the same have been included in SLP paper books.

It is further submitted that counsel for the petitioner was required to file copy of relied upon judgments. In this regard, he has given a letter dated 17.10.2016 and the same has been placed at Page No. 59 of Special Leave Petition paper books.

SLP (C) CC NO. 20422/2016

It is submitted for the information of the Hon'ble Court that the instant matter has been filed against the Judgment and Order dated 03.05.2016 of the High Court of Delhi at New Delhi in WP(C) No. 8443/2015. The matter initially filed on 01.09.2016 is barred by time by 31 days. The matter was found defective and returned to the counsel. He has on 20.10.2016 refiled the matter after curing the defects which is barred by time by 19 days. Counsel for the petitioner has also filed an application for exemption from filing certified copy of the impugned order(unregistered) and the same have been included in SLP paper books.

SLP (C) CC NO. 20434/2016

It is submitted for the information of the Hon'ble Court that the instant matter has been filed against the Judgment and Order dated 27.04.2015 of the High Court of Delhi at New Delhi in WP(C) No. 7660/2014. The matter initially filed on 20.07.2016 is barred by time by 360 days. The matter was found defective and returned to the counsel. He has on 20.10.2016 refiled the matter after curing the defects which is barred by time by 63 days. Counsel for the petitioner has also filed an application for exemption from filing certified copy of the impugned order(unregistered) and the same have been included in SLP paper books.

It is further submitted that counsel for the petitioner was required to file copy of order/notification dated 23.06.1989, 22.06.1990 etc. and relied upon judgments. In this regard, he has given a letter dated 17.10.2016 and the same has been placed at Page No. 72 of Special Leave Petition paper books.

SLP (C) CC NO. 20437/2016

It is submitted for the information of the Hon'ble Court that the instant matter has been filed against the Judgment and Order dated 08.02.2016 of the High Court of Delhi at New Delhi in WP(C) No. 10423/2015. The matter initially filed on 22.08.2016 is barred by time by 106 days. The matter was found defective and returned to the counsel. He has on 20.10.2016 refiled the matter after curing the defects which is barred by time by 30 days. Counsel for the petitioner has also filed an application for exemption from filing certified copy of the impugned order(unregistered) and the same have been included in SLP paper books.

It is further submitted that counsel for the petitioner was required to file copy of relied upon judgments. In this regard, he has given a letter dated 20.10.2016 and the same has been placed at Page No. 74 of Special Leave Petition paper books.

SLP (C) CC NO. 20526/2016

It is submitted for the information of the Hon'ble Court that the instant matter has been filed against the Judgment and Order dated 13.10.2015 of the High Court of Delhi at New Delhi in WP(C) No. 2129/2015 alongwith application for condonation of delay in filing SLP (barred by time by 255 days) (registered as I.A. no. 1) and the same has been included in SLP paper books.

SLP (C) CC NO. 20649/2016

It is submitted for the information of the Hon'ble Court that the instant matter has been filed against the Judgment and Order dated 22.03.2016 of the High Court of Delhi at New Delhi in WP(C) No. 8628/2015. The matter initially filed on 01.08.2016 is barred by time by 42 days. The matter was found defective and returned to the counsel. He has on 20.10.2016 refiled the matter after curing the defects which is barred by time by 56 days. Counsel for the petitioner has also filed an application for exemption from filing certified copy of the impugned order(unregistered) and the same have been included in SLP paper books.

It is lastly submitted that these matters have been tagged together as all are arising out of similar issue.

The matters alongwith applications above-mentioned are listed before the Hon'ble Court with this Office Report.

DATED THIS THE 26th DAY OF OCTOBER, 2016.

ASSISTANT REGISTRAR

Copy to :

Ms. Garima Prashad, Adv.

Mr. Ashwani Kumar, Adv.

ASSISTANT REGISTRAR

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